

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI**

Original Application No. 248/2024

IN THE MATTER OF:-

News item titled, "six vehicles used in illegal sand mining seized in Haryana's Nuh, appearing in the Hindustan Times dates 10.02.2024.


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District Magistrate, Nuh

Date: 21.01.2025



Through

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**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 248/2024

IN THE MATTER OF:-

News item titled, "six vehicles used in illegal sand mining seized in Haryana's Nuh, appearing in the Hindustan Times dates 10.02.2024.

**Report of Sh. Vishram Kumar Meena IAS,
District Magistrate, Nuh (Respondent No.3).**

Most Respectfully Showeth:-

1. That this Hon'ble Tribunal took cognizance of News item published in Hindustan Times dated 10.02.2024 entitled "Six vehicles used in illegal sand mining seized in Haryana's Nuh" and vide notice dated 02.03.2024, it has been put into notice about listing of present matter on 19.03.2024 for appearance of Noticees including the answering Noticee No. 3.
2. That the answering respondent has filed reports dated 17.03.2024, 04.07.2024 and 26.09.2024 contents of which may kindly be treated as part and parcel of the present report as those are not being repeated herein for the sake of brevity.

3. That this Hon'ble Tribunal considered the report dated 04.07.2024 and passed the order dated 05.07.2024, relevant portion of the order dated 05.07.2024 is being reproduced as under:

"3. Fresh report has been filed by District Magistrate, Nuh on 04.07.2024. Said report gives the details of FIRs and persons against whom FIRs have been registered which donot disclose the names of the persons responsible for illegal mining nor does it disclose any action by competent authority for imposition of environmental compensation.

4. Learned Counsel for respondents seeks six weeks time to file proper report responding to the above issues."

4. As per information received from the Police, the current status of aforesaid six F.I.R.s is as under:

- (i) In case of FIR No.986/2024, driver ran away leaving Tractor with trolley filled with 4 MT approx. ordinary clay, on spot. Vehicle was seized. Accused/Owner has been identified who got vehicle released on supardari from the Court of JMIC, Nuh. Challan has been prepared and same has been put before concerned Court against Driver-cum-Owner namely Asru S/o Deenu R/oBibipur,

- Ujina, Dist. Nuh. No person other than Driver-cum-Owner has been named in the Challan. Copy of challan has been filed. Vide letter dated 25.09.2024, the SHO, Haryana State Enforcement Bureau, Nuh was directed to investigate further into the matter and ascertain the place of illegal mining and person responsible for illegal mining of 4 MT approx. ordinary clay.
- (ii) In case of FIR No.988/2024, driver ran away leaving Tractor with trolley filled with 4 MT approx. ordinary clay, on spot. Vehicle was seized. Accused/Owner has been identified who got vehicle released on supardari from the Court of JMIC, Nuh. During investigation, it has been revealed that name of Driver-cum-Owner is Hasam S/o Sarjeet R/o Bibipur, Ujina, Dist. Nuh. The SHO, Haryana State Enforcement Bureau, Nuh was directed to complete the investigation and ascertain the place of illegal mining and person responsible for illegal mining 4 MT approx. ordinary clay.

As per investigation in above both FIRs, Asru S/o Deenu R/o Bibipur, Ujina, Dist. Nuh was involved in illegal

mining of Ordinary clay who lifted the ordinary clay from panchayat land at village-Dewla, Nagla, District Nuh who owned liability for this illegal mining. After site visit by team consisting of Mining Officer-Nuh, Regional Officer-HSPCB-Nuh and SHO-Enforcement Bureau, Nuh. Environment compensation was assessed as per extent of illegal mining. After issuing Show Cause Notice to Asru S/o Deenu R/o Bibipur, Ujina, Dist. Nuh, order dated 20.01.2025 of imposition of Environment Compensation was passed and copy of notice of imposition of environment compensation is annexed as **Annexure-R/1**.

The status of FIR No.1004/2024, FIR No.1097/2024, FIR No.797/2024 and FIR No.794/2024 is given in table below. Latest Report dated 20.01.2025 submitted by SHO-Enforcement Bureau, Nuh to the Mining Officer, Nuh is annexed as **Annexure-R/2**.

FIR No.	Status	Remarks
FIR No.1004/2	HYWA filled with approx. 35 MT GSB	Said e-rawanna dated 06.02.2024 issued by Department of Mining &

mineral was seized. Accused/Owner got vehicle released on supardari from the Court of JMIC, Nuh. Name of Driver-cum-Owner is Munfed S/o Piroja R/o Near IdgahWali Masjid, NeemlaKaithWara, Bharatpur, Rajasthan. As per report dated 20.01.2025 submitted by SHO, Haryana State Enforcement Bureau, Nuh to the Mining

Geology, Rajasthan was valid upto 07.02.2024, 9:28:59 AM only which was not valid at relevant time as mentioned in Seizure Order. Copy of e-rawanna dated 06.02.2024 is annexed as **Annexure-R/3**. Copy of Seizure Order dated 08.02.2024 is annexed as **Annexure-R/4**.

	<p>Officer, Nuh, GSB mineral was procured from Stone Crusher namely Baba LasDass & Company, Pahari (Rajasthan) as per e-rawanna dated 06.02.2024 provided.</p>	
<p>FIR No.1097/2 024</p>	<p>HYWA filled with approx. 65.69 MT Stone mineral was seized. Accused/Own er has been identified who got vehicle released on supardari from the Court of JMIC, Nuh. Challan has been prepared</p>	<p>The mineral seized was more than permitted under said e-rawanna dated 07.02.2024 issued by Department of Mining & Geology, Rajasthan. Copy of e-rawanna dated 07.02.2024 is annexed as Annexure-R/5. Copy of Seizure Order dated 08.02.2024 is annexed as Annexure- R/6.</p>

and same has been put before concerned Court against Driver-cum-Holder of Special power of Attorney namely Shamshad Hussain S/o Ilyas R/o I T I Colony, Ward No.9, Sohna, Gurgaon. As per report dated 20.01.2025 submitted by SHO, Haryana State Enforcement Bureau, Nuh to the Mining Officer, Nuh, Stone mineral was procured from Mining

	<p>Lease namely M/sK S Infrastructure as per e- rawanna dated 07.02.2024 provided.</p>	
<p>FIR No.797/20 24</p>	<p>Dumper filled with approx. 23.50 MT Stone Dust was seized. Accused/Own er has been identified who got vehicle released on supardari from the Court of JMIC, Nuh. Challan has been prepared and against Driver-cum- Owner namely Tahir Khan S/o Mjeed Khan R/o</p>	<p>Said e-rawanna dated 07.02.2024 issued by Department of Mining & Geology, Rajasthan does not appear to be valid one because time of issue of said e-rawanna is after the relevant time mentioned in Seizure Order dated 08.02.2024. Copy of e-rawanna dated 07.02.2024 is annexed as Annexure-R/7. Copy of Seizure Order dated 17.01.2024 is annexed as Annexure- R/8.</p>

	<p>Silkho Dist. Nuh. As per report dated 20.01.2025 submitted by SHO, Haryana State Enforcement Bureau, Nuh to the Mining Officer, Nuh, Stone mineral was procured from lease of Sh. Ishwar Singh, ChhapraPahar i, Bharatpur, Rajasthan as per e-rawanna dated 17.01.2024 provided.</p>	
<p>FIR No.794/20 24</p>	<p>Seized HYWA filled with approx. 54 MT Stone against</p>	<p>Accused provided copy of e-Rawanna issued by Department of Mines & Geology, Rajasthan is</p>

<p>e-ravanna valid for 28.43 MT. Accused/Owner has been identified who got vehicle released on supardari from the Court of JMIC, Nuh. Challan has been prepared and submitted before concerned Court against Driver-cum-Owner namely Sahrin S/o Lakhpat R/o Baghor, Alwar, Rajasthan.</p>	<p>annexed herewith as ANNEXURE-R/9. As per said e-Rawanna, Name of Lessee is 'Divine Mines And Minerals' located at NaharpurKhurd/Ramgarh /Alwar (Rajasthan). Seizure Order dated 24.01.2024 is annexed as Annexure-R/10.</p>
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5. That in view of facts as stated in preceding paragraphs, this Hon'ble Tribunal if deems fit, may consider to issue notice to persons/entities as mentioned in Chargesheet in addition to

the persons/entities as mentioned in e-rawannas, whose details are reproduced at one place as under:

Named in Chargesheet:

- (i) Munfed S/o Piroja R/o Near IdgahWali Masjid, NeemlaKaithWara, Bharatpur, Rajasthan
- (ii) Shamshad Hussain S/o Ilyas R/o I T I Colony, Ward No.9, Sohna, Gurgaon
- (iii) Tahir Khan S/o Mjeed Khan R/o Silkho Dist. Nuh
- (iv) Sahrun S/o Lakhpat R/o Baghor, Alwar, Rajasthan

Named in e-rawannas:

- (i) Baba Las Dass & Company, Pahari (Rajasthan)
- (ii) M/s K S Infrastructure located at NaharpurKhurd/Ramgarh/Alwar (Rajasthan).
- (iii) Sh. Ishwar Singh, ChhapraPahari, Bharatpur,
- (iv) M/s Divine Mines And Minerals' located at NaharpurKhurd/Ramgarh/Alwar (Rajasthan).

6. That for proper assessment of Environment Compensation in respect of cases under FIRs mentioned in para no.4 above, assistance and presence of Department of Mines & Geology Department is required, under whose jurisdiction, illegal

mining is appeared to be caused. Although, Mining Officer, Nuh has requested to concerned Mining Engineers of State of Rajasthan to assess and recover the Environment Compensation as site in question falls under their jurisdiction, Hon'ble Tribunal if deems fit, may consider to issue notice to Department of mining & Geology, Rajasthan. Copy of Request Letters sent by Mining Officer, Nuh to the Mining Engineers of Bharatpur and Alwar, State of Rajasthan are annexed herewith as **Annexure-R/11 (Colly)**.

7. The District Administration, Nuh is committed to prevent & control the illegal mining / theft of mineral/illegal transportation of mineral with the help of Mining Department, Police department and Haryana State Enforcement Bureau.

The present report may kindly be taken on record. It is undertaken to comply with the directions passed by this Hon'ble Tribunal.



District Magistrate, Nuh

Date: 21.01.2025

Place: Nuh

Office Order

Dated:- 20.01.2025

⑬

Memo No. 1556

Whereas, a matter vide O.A. No.248/2023 titled as News item titled, six vehicles used in illegal sand mining seized in Haryana's Nuh, appearing in the Hindustan times dates 10.02.2024 pending before National Green Tribunal (NGT), New Delhi.

Whereas, the illegal mining site verification of village - Dewla, Nangla, District Nuh (for excavation of ordinary clay at site Latitude - 27.969563 Longitude- 77.118425 was carried out on 26.11.2024 by the team consisting on Sh. Vipin Kumar, Regional Officer, Nuh, Sh. Anil Kumar, Mining Officer, Sh. Bhanu Pratap, Mining Inspector and Sh. Suraj Mal, Inspector (SHO, Enforcement Bureau), Sh. Rajiv, ASI and Sh. Rakesh, ASI, Nuh. As per the assessment of illegal mined material i.e. ordinary clay, the quantity of illegally mined material was aprox 40 MT and, Sh. Asru, S/o Sh. Dinu, Village - Bibipur, District Nuh has been found involved in the said illegal mining activity.

Whereas, Honble Supreme Court of India in matter of Indian Council for Enviro Legal Action & Ors. Vs. Union of India & Ors., (1996) 3 SCC 212 Para 16 and in matter of Vellore Citizens Welfare Forum Vs. Union of India & Ors. (1996)5 SCC 647 Para 12-18 - held that "Polluter Pay" principle is 'accepted principle and part of environmental law of the country, even without specific statute;

Whereas, the standard operating procedure for imposition and realization of Environmental damage compensation has been issued by HSPCB in compliances of orders of Hon'ble NGT in O.A. no. 362/ 2022, vide Order No. HSPCB-100003/ 217/2021-SCIENTIFIC SERVICES CELL-HSPCB I/248720 /2024, dated 30/04/2024.

Whereas, a show cause notice for imposition of environmental compensation was issued to Sh. Asru, S/o Sh. Dinu, Village - Bibipur, District Nuh vide letter no. 1541 dated 16.01.2025

Whereas, the Mining Officer, Nuh and Regional Officer (HSPCB) Nuh Region vide letter dated 16.01.2025 has submitted a detailed report with the calculation of environment compensation against the violator for above said violations;

Whereas, the DLTF was constituted at district level vide order Endst. No. 5/1/28-2IB-II-2005 dated 09 March, 2007 and has examined and finalized case of the environment compensation so as to maintain the uniformity among all the cases. The report submitted by DLTF placed before competent authority for approval.

As per the SOP's dated 30/04/2024, the Environmental Compensation has been calculated given as under:-

Mining Site :- Village -Dewla Nangla, Tehsil- Firozpur Jhirka, District- Nuh

Permitted Quantity (X) (in MT or m3) = 0

Total Extraction of Sand/Clay (Y) (in MT or m3)=40 MT

Excess extraction (Z) (in MT or m3) = Y-X = 40-0 = 40 MT

Market Value of Illegal mined material (MT or m3) (D) = Zx, where x market rate of mined material = 40*125 = Rs 5000/-

Deterrence Factor (DF) = Z/X = 40/0 i.e >=0.71 (taken as 1)

Risk Factor (RF) = 1.0

Formula for calculation of Environmental Charges :-

Market Value of illegally mined material, i.e sand/clay = D = Rs 5000/-

Annual Value of Foregone Ecological Value = D*RF = 5000*1 = Rs 5000/-

- Present value of Foregone Ecological Values (@ 5% discount rate and over 5 years)

$$PV = \sum_{t=1}^5 \frac{D*RF}{(1+r)^t}$$

$$PV = \frac{(D*RF)}{(1+r)^1} + \frac{(D*RF)}{(1+r)^2} + \frac{(D*RF)}{(1+r)^3} + \frac{(D*RF)}{(1+r)^4} + \frac{(D*RF)}{(1+r)^5}$$

$$= \frac{5000}{1.05^1} + \frac{5000}{1.05^2} + \frac{5000}{1.05^3} + \frac{5000}{1.05^4} + \frac{5000}{1.05^5} = \text{Rs } 21,647.38/-$$


Where, r= 5% discount rate = 0.05

- Net Present Value (after netting out market value of illegally mined material) – i.e Total Compensation to be levied, NPV = PV-D

$$NPV = 21,647.38 - 5000 = \text{Rs } 16,647.38/- = \text{Rs } 16,648/-$$

In view of above, it is hereby ordered, with the directions, to Sh. Asru, S/o Sh. Dinu, Village – Bibipur, District Nuh to deposit Environment compensation of Rs 16,648/- (Rupees Sixteen Thousand Six Hundred Forty Eight only) within 15 days on account of the damage caused.

In case of failure, the Concerned authorities will be constrained to initiate action as deemed necessary in due course of law. The amount of Environment compensation is to be deposited in Saving Bank Account at SBI Bank, Nuh in Account Number-43339691551 having IFSC Code: SBIN0000620.


District Mining Officer
Deptt. of Mines & Geology,
Nuh

Endst. No.

Dated :-

A copy is forwarded to the following for information and necessary action Please:-

- 1 Deputy Commissioner, Nuh.
- 2 Regional Officer, HSPCB, Nuh

-Sd-
District Mining Officer
Deptt. of Mines & Geology,
Nuh

प्रेषक :

थाना प्रबंधक ,
थाना हरियाणा राज्य प्रवर्तन ब्यूरो,
नूह।

प्रेषित :

खनन अधिकारी,
खान एवम भूविज्ञान विभाग,
नूह

क्रमांक: 16-SA दिनांक : 20-1-2025

विषय : Original Application No. 248/2024 in case titled as News Item titled "six vehicles used in illegal sand mining seized in Haryana's Nuh, appearing in the Hindustan Times dates 10.02.2024.

यादि -:

श्रीमान् जी, आपको विन्नमतापूर्वक लिखा जाता है कि इस संबंध में हमारे थाने में 6 अभियोग दर्ज हुए थे। जिनमें 4 अभियोग परिवहन माईनिंग के थे जोकि ये 4 अभियोगों में वाहनो में ई-रवन्ना में दर्शाये गए माल से ज्यादा माल होने पर सीज किये गये थे। जो निम्नलिखित वाहनो के ई-रवन्ना साथ संलग्न है। जो निम्न प्रकार से है -

Sr. No.	Fir no	Status	Vehicle	Goods	माल भरकर लाने वाली जगह (ई-रवन्ना अनुसार)
1.	794/20224	PC 16.05.2024	- हाईवा नम्बर RJ 40 GA- 6164	पत्थर	DIVINE MINES AND MINERALS, NAHARPUR, KHURD/RAMGARH/ALWAR (RAJ.)
2.	797/2024	PC 02.08.2024	- डम्पर नम्बर HR 55AK- 2588	स्टोन डस्ट	SH ISHWAR SINGH, CHHAPR/PAHARI/BHARATPUR (RAJ)
3.	1004/2024	अभियोग का	हाईवा नम्बर	जी.एस.बी.	BABA LASDASS &

		चालान तैयार किया जा चुका है। जिसे जल्द ही शमायत हेतू माननीय न्यायालय में दिया जाएगा।	RJ 05-GB- 6804	गिट्टी	COMPANY, (RAJ)	PAHAR
4.	1097/2024	PC 25.07.2024	- हाईवा नम्बर RJ 14-GP- 6925	पत्थर	K S INFRASTRUCTURE PRIVATE LTD, RAMGARH, RAJASTHAN	ALWAR

शान्ति विवेक

Annexure - R/3

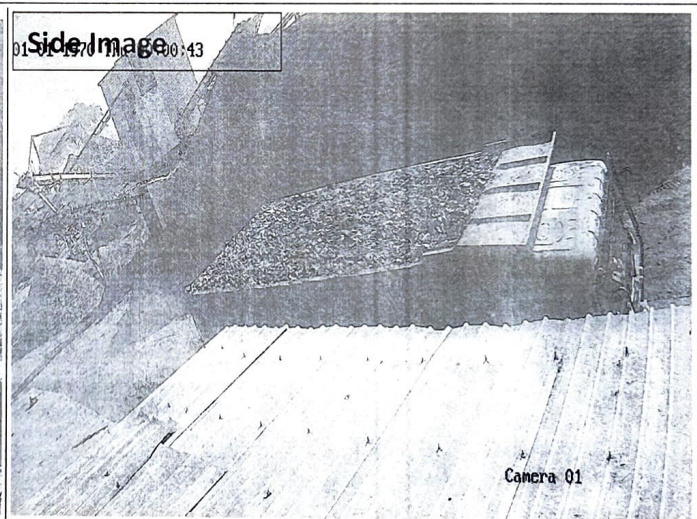
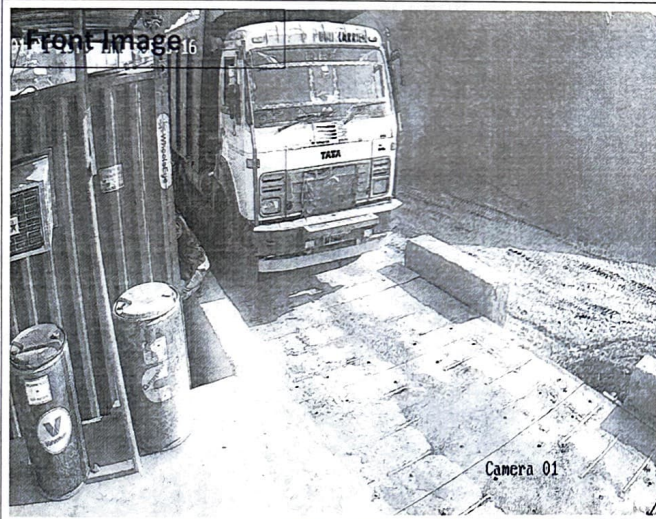


Government of Rajasthan
DEPARTMENT OF MINING & GEOLOGY, RAJASTHAN



RJ05GB6804 is having Transit Pass No. **KVRF1028632390 (Confirmed)** which expires on **07-Feb-2024 09:28:59 AM**

Generated on	06-Feb-2024 09:28:59 AM	Consignee Name	: SAMAR TRADING COMPANY
Confirmed on	06-Feb-2024 09:29:46 AM	Consignee Address	: DELHI, Gurgaon, Haryana,
Name of the Trader/Dealer/ Stockist/Pulverizer Unit Holder	BABA LALDAS & COMPANY	Approximate Distance	: 600
Location	: Pahari()	Bridge Name	: ADINATH STONE CRUSHER(2018020201049)/NANGLA SAHAJADPUR
Mineral	: MasonryStone (Gitti)		
Net Mineral Weight	: 37.46 MT		
Tare Weight	: 11.14 MT		
Driver Details	LUKMAN(Mob No : 9813710279)		



Please scan the QR code or visit <http://mines.rajasthan.gov.in/> (<http://mines.rajasthan.gov.in/>) to check online eTransit Pass.



Department of Mines & Geology, Nuh (Haryana)
Seizer order of Vehicle /Equipment involved in :-



- (A) Illegal Mining (Under rule 104 of State Mining Rules -2012) Or
(B) Illegal Transportation (Under rule 102 of State Mining Rules -2012) Or
(C) Illegal Stocking (Under rule 97(4) read with Rule 104 of State Mining Rules-2012)

AND

Order of National Green Tribunal, New Delhi dated 19.02.2020 passed in M.A. No. 16/2020 in O.A. No. 44/2016.

1. Details of Vehicle / Equipment:- (i) Registration No. :- RJ05GB6804 (10 Tawar)
(ii) Engine No. :-
(iii) Chassis No.:-
2. Date, Time and Place of Occurrence :- 8.2.2024 सोहन/वृद्धरोड नजदीक थाना
3. Details of Offence if found involved in illegal mining/transportation:- रोजमामा

(i)	GPS co-ordinates :-	
(ii)	Extent of area under illegal mining :-	
(iii)	Name of Mineral :-	<u>G.S.B G.I.H</u>
(iv)	Approximate quantity :-	<u>35 MT</u>
(v)	Whether Crushed or Uncrushed:-	

4. Name and address of Owner /Driver /Operator with Mobile No. :-

बुलन्द शाही मिरोडा R/10 नीमला (राजस्थान)
9313732629

5. Important Legal Note :-

- a. That it is not an FIR case.
b. It is a compoundable case and can be compounded on payment of applicable Royalty , Price of Mineral and Fine along with Compensation of Damage to Environment as laid by Hon'ble NGT vide order dated 19.02.2020 passed in M.A. No. 16/2020 in O.A. No. 44/2016 .Rates of penalty to be imposed as per NGT order are :-

Sr. No.	Category of vehicle	Penalty Amount
1	Vehicle /Equipment /Excavators with showroom value more than Rs. 25 lacs and less than 5 years old	Rs. 4 lacs
2.	Vehicle /Equipment /Excavators with showroom value more than Rs. 25 lacs and more than 5 years but less than 10 years old.	Rs. 3 lacs
3.	For the remaining vehicles older than 10 years /Equipments /Excavators which are otherwise legally permissible to be operated, and not covered by Serial 1 and 2.	Rs. 2 lacs

c. Sub-rule No. 106 of State Mining Rule 2012 read with U/s 22 of MMDR Act 1957 states that "No court shall take cognizance of any offence punishable under these rules except upon a

15
19

- complaint in writing made by the Director or any other officer authorized by him to the Police in this behalf within three months of the date on which said offence is alleged to have been committed".
- d. The vehicle owner/driver may file an appeal before the Director, Mines & Geology Department, Haryana against seizer order under Rule 109 (1) of the State Mining Rules-2012.
 - e. In case, the applicable fine amount not deposited by the owner/driver within 30 days from the date of seizing of vehicle, then the offending vehicle may be confiscated under Rule 101(10) of Mining Rules-2012 by the order of competent court or FIR may be registered against the driver/owner of offending vehicle or both.

Special Note:- Excess mineral

Gross Weight	
Tare Weight	
Net Weight	
Mineral Weight (as per e-Rawanna)	
Excess mineral quantity	
e-Rawanna No.	
Weight Slip No. & Date	

Memo No. 448-II
 Dated: 8-2-2024

Dharanpal
 Mining Officer, S.M.G
 Mines & Geology Department,
 Nuh

Mobile No. :-
 Endst No.: 448-II

Dated 8-2-2024

1. A copy of Seizer Order along with the Vehicle / Equipment is handed over to the SHO/Incharge, Police Station/Post Razaka Mda for safe custody of the Vehicle / Equipment.
2. A copy of the same is served/handed over to the driver/owner of the said vehicle/vehicles as Notice for depositing penalty, royalty, price of mineral & environment compensation in Govt. Treasury within 30 days from the date of seizure in compliance of Hon'ble NGT New Delhi Order dated 23.04.2019 & 19.02.2020 and State Mining Rule 2012. After expiry of one month action as per rule may be taken against him.

उपरोक्त दस्तावेज जो 45B गाँव के कारखाना में रखा
 है। जो राज्य प्रवर्तन ब्यूरो के इंस्पेक्टर श्री सुरजमल
 P/S/ को, सिंगी विजय, ASI श्री राजीव, ASI श्री रमेश कुमार
 मम स्वामी ने 7-2-2024 को 11:45 PM पर यहाँ रोजाना मेक में रखा।
 करेण रचना के साथ, जो सुरजमल को 8-2-2024 में यहाँ रोजाना मेक में
 रखा करवा दिया है।

Dharanpal
 Mining Officer, S.M.G
 Mines & Geology Department,
 Nuh

R
 mhc
 P.S. MFB
 08-02-24
 AT 3:30 PM

Annexure - R/S

(19)



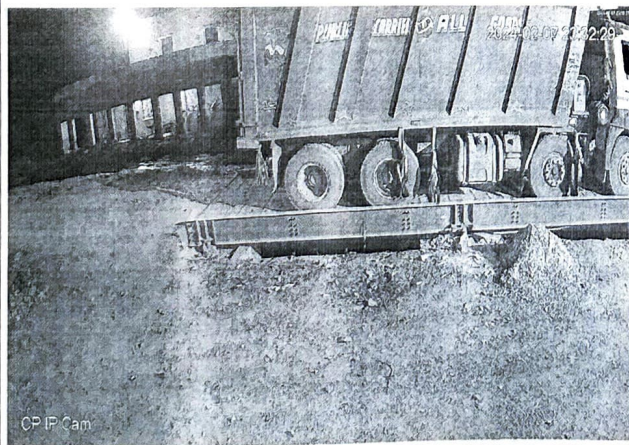
Government of Rajasthan
DEPARTMENT OF MINES & GEOLOGY, RAJASTHAN



RJ14GP6925 is having eRawanna No. CIXP1071745597 (Confirmed) which expires on 08-Feb-2024
04:32:16 AM.

Generated on	: 07-Feb-2024 11:32:16 PM	Consignee Name	: SHRI METRO STONE CRUSHER CO.
Confirmed on	: 07-Feb-2024 11:32:35 PM	Consignee Address	: mewat indri nuh.indri rewason crusher zone , NUH, Mewat, Haryana, 122107,
Lease No.	: ME/ALW/Minor/ML/407/2002	Approximate Distance	: 140 Km
Name of the Lessee	: K li S Infrastructure Prvate Limited	Collection Through	: ERCC (Unpaid Rawanna)
Lease Location	: Odela / Ramgarh / Alwar	Royalty	: ₹ 0/-
Mineral	: MasonaryStone	DMFT	: ₹ 0/-
Net Mineral Weight	: 21.18 (Metric Ton)	RSMET	: ₹ 0/-
Tare Weight	: 13.41 (Metric Ton)	NMET	: ₹ 0/-
Driver Details	: MUNSAB (Mob: 9813792169)	Royalty Schedule Rate	: 7.(a) Masonary Stone(Sandstone, Limestone, Granite, Rhyolite, Quartzite, Schist, Phyllites, Schist etc.) - (a) Used as Khanda, ballast, road metal, fatchere, gitty, parera, crusher dust, gravel, jhajhra etc. - (i) Alwar, Bharatpur, Jaipur, Jhuhujhunu, Sikar, Dholpur, Karuli, Johdpur district. (44/-PMT)
		Weigh Bridge	: G N Enterprises(201710020708)/ Village Karoli Tehsil Ramgarh Distt. Alwar

Front Image



Side Image



Please scan the QR code or visit <https://mines.rajasthan.gov.in/> to check online eRawanna.



FIR sect 362A
11/3/24



20

Department of Mines & Geology, Nuh (Haryana)
Seizer order of Vehicle /Equipment involved in :-

Annexure - R/6

- (A) Illegal Mining (Under rule 104 of State Mining Rules -2012) Or
(B) ~~Illegal~~ Transportation (Under rule 102 of State Mining Rules -2012) Or
(C) Illegal Stocking (Under rule 97(4) read with Rule 104 of State Mining Rules-2012)

AND

Order of National Green Tribunal, New Delhi dated 19.02.2020 passed in M.A. No. 16/2020 in O.A. No. 44/2016.

1. Details of Vehicle / Equipment:- (i) Registration No. :- **RJ 14 GP 6925 (12kgore)**
(ii) Engine No. :-
(iii) Chassis No.:-
2. Date, Time and Place of Occurrence :- **8.2.2024 रात 2.18 A.M**
3. Details of Offence if found involved in illegal mining/transportation:-

नमो भगवते वासुदेवाय
१७/०२

(i)	GPS co-ordinates :-	
(ii)	Extent of area under illegal mining :-	
(ii)	Name of Mineral :-	Stone
(iv)	Approximate quantity :-	65690 kg.
(v)	Whether Crushed or Uncrushed:-	

4. Name and address of Owner /Driver /Operator with Mobile No. :-

5. Important Legal Note :-

- a. That it is not an FIR case.
- b. It is a compoundable case and can be compounded on payment of applicable Royalty , Price of Mineral and Fine along with Compensation of Damage to Environment as laid by Hon'ble NGT vide order dated 19.02.2020 passed in M.A. No. 16/2020 in O.A. No. 44/2016 .Rates of penalty to be imposed as per NGT order are :-

Sr. No.	Category of vehicle	Penalty Amount
1	Vehicle /Equipment /Excavators with showroom value more than Rs. 25 lacs and less than 5 years old	Rs. 4 lacs
2.	Vehicle /Equipment /Excavators with showroom value more than Rs. 25 lacs and more than 5 years but less than 10 years old.	Rs. 3 lacs
3.	For the remaining vehicles older than 10 years /Equipments /Excavators which are otherwise legally permissible to be operated and not covered by Serial 1 and 2.	Rs. 2 lacs

- c. Sub-rule No. 106 of State Mining Rule 2012 read with U/s 22 of MMDR Act,1957 states that "No court shall take cognizance of any offence punishable under these rules except upon a

complaint in writing made by the Director or any other officer authorized by him to the Police in this behalf within three months of the date on which said offence is alleged to have been committed".

- d. The vehicle owner/driver may file an appeal before the Director, Mines & Geology Department, Haryana against seizer order under Rule 109 (1) of the State Mining Rules-2012.
- e. In case, the applicable fine amount not deposited by the owner/driver within 30 days from the date of seizing of vehicle, then the offending vehicle may be confiscated under Rule 101(10) of Mining Rules-2012 by the order of competent court or FIR may be registered against the driver/owner of offending vehicle or both.

Special Note:- Excess mineral

Gross Weight	65690kg
Tare Weight	
Net Weight	
Mineral Weight (as per e-Rawanna)	
Excess mineral quantity	
e-Rawanna No.	
Weight Slip No. & Date	8.2.2024 - 4362

Memo No. 348-J
 Dated: 8.2.2024

[Signature]
 Mining Officer,
 Mines & Geology Department,
 Nuh

Mobile No. :-
 Endst No.: 348-J

Dated 8.2.2024

1. A copy of Seizer Order along with the Vehicle / Equipment is handed over to the SHO/Incharge, Police Station/Post City Nuh for safe custody of the Vehicle / Equipment.
2. A copy of the same is served/handed over to the driver/owner of the said vehicle/vehicles as Notice for depositing penalty, royalty, price of mineral & environment compensation in Govt. Treasury within 30 days from the date of seizure in compliance of Hon'ble NGT New Delhi Order dated 23.04.2019 & 19.02.2020 and State Mining Rule 2012. After expiry of one month action as per rule may be taken against him.

[Handwritten notes in Hindi:]
 उपरोक्त दस्तावेजों को राज्य प्रकृतिक संपदा से निरीक्षण
 श्री सुरज कुमार, ASI कानपुर, डी. वि. वि. एस. आई. रियासत
 ASI सन्दीप, H.C. मिन्हासा के साथ पकड़ कर रखा City
 थाना नुह में रखा गया। कार्रवाई करने के लिए कार्यवाही है।
 उपरोक्त कार्य प्रकृतिक संपदा से कर लिया है।

[Signature]
 Mining Officer,
 Mines & Geology Department,
 Nuh





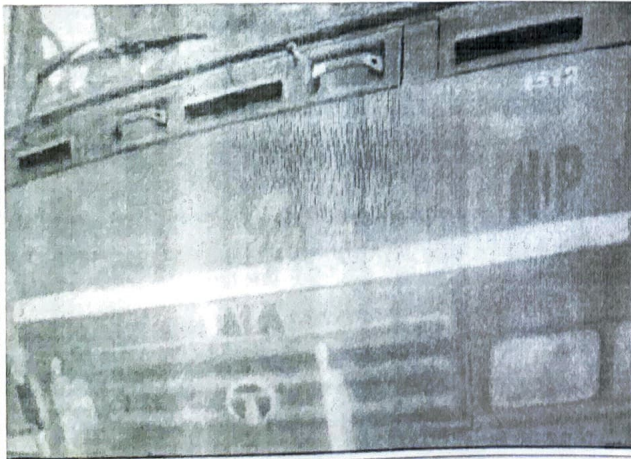
Government of Rajasthan
DEPARTMENT OF MINES & GEOLOGY, RAJASTHAN



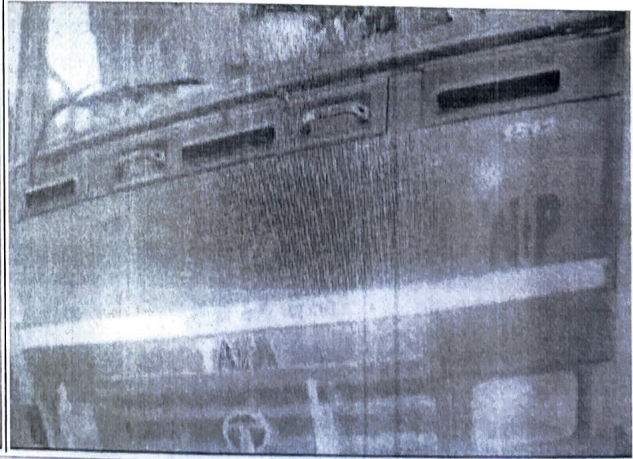
HR55AK2588 is having eRawanna No. AZPX1070909678 (Confirmed) which expires on 18-Jan-2024
09:03:04 AM.

Generated on	: 17-Jan-2024 06:03:04 PM	Consignee Name	: CASH FARUK NAGAR
Confirmed on	: 17-Jan-2024 06:08:32 PM	Consignee Address	: FARUK NAGAR , Gurgaon, Haryana,
Lease No.	: ME/BPR/Minor/ML/172/2003	Approximate Distance	: 400 Km
Name of the Lessee	: Sh. Ishwar Singh	Collection Through	: ERCC (Unpaid Rawanna)
Lease Location	: Chhapra / Pahari / Bharatpur	Royalty	: ₹ 0/-
Mineral	: MasonaryStone	DMFT	: ₹ 0/-
Net Mineral Weight	: 15.5 (Metric Ton)	RSMET	: ₹ 0/-
Tare Weight	: 5.82 (Metric Ton)	NMET	: ₹ 0/-
Driver Details	: SABIRQ (Mob: 9813091634)	Royalty Schedule Rate	: 7.(a) Masonary Stone(Sandstone, Limestone,Granite,Rhyolite,Qu artzite, Schist,Phyllites,Schist etc.) - (a) Used as Khanda,ballast,road metal, fatchere,gitty,parera,crusher dust,gravel,jhajhra etc. - (i) Alwar, Bharatpur,Jaipur,Jhuhujhunu,S ikar,Dholpur,Karuli,Johtpur district. (44/-PMT)
		Weigh Bridge	: Sifa Trading Company(2023112304414)/ Village Chhapra Tehsil Pahari District Deeg

Front Image



Side Image



Please scan the QR code or visit <https://mines.rajasthan.gov.in/> to check online eRawanna.



Department of Mines & Geology, Nuh (Haryana)
Seizer order of Vehicle /Equipment involved in :-



- (A) Illegal Mining (Under rule 104 of State Mining Rules -2012) Or
(B) Illegal Transportation (Under rule 102 of State Mining Rules -2012) Or
(C) Illegal Stocking (Under rule 97(4) read with Rule 104 of State Mining Rules-2012)
AND

Order of National Green Tribunal, New Delhi dated 19.02.2020 passed in M.A. No. 16/2020 in O.A. No. 44/2016.

1. Details of Vehicle / Equipment:- (i) Registration No. :- HR 55 AK 2588
(Dumper)
(ii) Engine No. :-
(iii) Chassis No.:-

2. Date, Time and Place of Occurrence :- 17.1.2024, 1:46 pm, Tawru

3. Details of Offence if found involved in illegal mining/transportation:-

(i)	GPS co-ordinates :-	
(ii)	Extent of area under illegal mining :-	
(iii)	Name of Mineral :-	Stone Dust
(iv)	Approximate quantity :-	23500 kg (Total)
(v)	Whether Crushed or Uncrushed:-	Crushed

4. Name and address of Owner /Driver /Operator with Mobile No. :-

Driver/ owner not present.

5. Important Legal Note :-

- a. That it is not an FIR case.
b. It is a compoundable case and can be compounded on payment of applicable Royalty, Price of Mineral and Fine along with Compensation of Damage to Environment as laid by Hon'ble NGT vide order dated 19.02.2020 passed in M.A. No. 16/2020 in O.A. No. 44/2016. Rates of penalty to be imposed as per NGT order are :-

Sr. No.	Category of vehicle	Penalty Amount
1	Vehicle /Equipment /Excavators with showroom value more than Rs. 25 lacs and less than 5 years old	Rs. 4 lacs
2.	Vehicle /Equipment /Excavators with showroom value more than Rs. 25 lacs and more than 5 years but less than 10 years old.	Rs. 3 lacs
3.	For the remaining vehicles older than 10 years /Equipments /Excavators which are otherwise legally permissible to be operated and not covered by Serial 1 and 2.	Rs. 2 lacs

- c. Sub-rule No. 106 of State Mining Rule 2012 read with U/s 22 of MMDR Act 1957 states that "No court shall take cognizance of any offence punishable under these rules except upon a

[Signature]
17-01-24

complaint in writing made by the Director or any other officer authorized by him to the Police in this behalf within three months of the date on which said offence is alleged to have been committed".

- d. The vehicle owner/driver may file an appeal before the Director, Mines & Geology Department, Haryana against seizer order under Rule 109 (1) of the State Mining Rules-2012.
- e. In case, the applicable fine amount not deposited by the owner/driver within 30 days from the date of seizing of vehicle, then the offending vehicle may be confiscated under Rule 101(10) of Mining Rules-2012 by the order of competent court or FIR may be registered against the driver/owner of offending vehicle or both.

Special Note:- Excess mineral

Gross Weight	
Tare Weight	
Net Weight	
Mineral Weight (as per e-Rawanna)	
Excess mineral quantity	
e-Rawanna No.	
Weight Slip No. & Date	

Memo No. SPL-II

Dated: 17.1.2024

B.D. Singh
Mining Officer
Dept. of Mines & Geology
Mines & Geology Department,
Nuh

Mobile No. :-

Endst No.: SPL-II

Dated 17.1.2024

1. A copy of Seizer Order along with the Vehicle / Equipment is handed over to the SHO/Incharge, Police Station/Post City Town for safe custody of the Vehicle / Equipment.
2. A copy of the same is served/handed over to the driver/owner of the said vehicle/vehicles as Notice for depositing penalty, royalty, price of mineral & environment compensation in Govt. Treasury within 30 days from the date of seizure in compliance of Hon'ble NGT New Delhi Order dated 23.04.2019 & 19.02.2020 and State Mining Rule 2012. After expiry of one month action as per rule may be taken against him.

B.D. Singh
Mining Officer
Dept. of Mines & Geology
Mines & Geology Department,
Nuh

उक्त डम्पर को हरियाणा राज्य प्रकल्पे धरौ गृह की टीम जितमे P.S.I
कॉर्न मिटे, ASI संदीप 6/94 HAP, HC भारत 83/RWR, HC विकान 422/RWR,
ने पकड़ा तो मोड़ि पर डाफर ने खनिज का किल फेशा वही किया, टीम
द्वारा वाहन को सिटी थाना लावडू अडा किया तथा खान विभाग के
हूचना दी। खनन अधिकारी के आदेशानुसार उक्त वाहन को सीज
किया गया।



Government of

Rajasthan

DEPARTMENT OF MINES
& GEOLOGY, RAJASTHAN

RJ40GA6164 is having eRawanna No. SPVV1071153528
(Confirmed) which expires on 24-Jan-2024 04:17:23 PM.

Generated on	: 24-Jan-2024 01:17:23 PM	Consignee Name	: SHYAM STONE COMPANY
Confirmed on	: 24-Jan-2024 01:23:45 PM	Consignee Address	: Vill CHAKRANG ALA FIROZPUR JHIRKA, Mewat, Haryana, 122107,
Lease No.	: ME/ALW/Mi nor/ML/58/20 06	Approximate Distance	: 60 Km
Name of the Lessee	: Divine Mines And Minerals	Collection Through	: ERCC (Unpaid Rawanna)
Lease Location	: Naharpur Khurd / Ramgarh / Alwar	Royalty DMFT	: ₹ 0/-
Mineral	: MasonaryStone	RSMET	: ₹ 0/-
Net Mineral Weight	: 28.43 (Metric Ton)	NMET	: ₹ 0/-
Tare Weight	: 16.7 (Metric Ton)	Royalty Schedule Rate	: 7.(a) Masonry Stone(Sandst one, Limestone,Gr anite,Rhyolite ,Quartzite, Schist,Phyllit es,Schist etc.) - (a) Used as Khanda,balla st,road metal, fatchere,gitty, parera,crushe
Driver Details	: wasim (Mob: 9671858158)		



Department of Mines & Geology, Nuh (Haryana)
Seizer order of Vehicle /Equipment involved in :-



- (A) Illegal Mining (Under rule 104 of State Mining Rules -2012) Or
(B) ~~Illegal Transportation~~ (Under rule 102 of State Mining Rules -2012) Or
(C) Illegal Stocking (Under rule 97(4) read with Rule 104 of State Mining Rules-2012)
AND

Order of National Green Tribunal, New Delhi dated 19.02.2020 passed in M.A. No. 16/2020 in O.A. No. 44/2016.

1. Details of Vehicle / Equipment:- (i) Registration No. :- Make - Haryana - 16 - Tyre
RJ-40-CA-6164
(ii) Engine No. :-
(iii) Chassis No.:-
2. Date, Time and Place of Occurrence :- 24-1-2024 - 2-20-PM - Vill - Rawali
3. Details of Offence if found involved in illegal mining/transportation:-

(i)	GPS co-ordinates :-	
(ii)	Extent of area under illegal mining :-	
(ii)	Name of Mineral :-	<u>STONE</u>
(iv)	Approximate quantity :-	<u>54-mt</u>
(v)	Whether Crushed or Uncrushed:-	<u>Uncrushed</u>

4. Name and address of Owner /Driver /Operator with Mobile No. :-
Rum away

5. Important Legal Note :-

- a. That it is not an FIR case.
b. It is a compoundable case and can be compounded on payment of applicable Royalty , Price of Mineral and Fine along with Compensation of Damage to Environment as laid by Hon'ble NGT vide order dated 19.02.2020 passed in M.A. No. 16/2020 in O.A. No. 44/2016 .Rates of penalty to be imposed as per NGT order are :-

Sr. No.	Category of vehicle	Penalty Amount
1	Vehicle /Equipment /Excavators with showroom value more than Rs. 25 lacs and less than 5 years old	Rs. 4 lacs
2.	Vehicle /Equipment /Excavators with showroom value more than Rs. 25 lacs and more than 5 years but less than 10 years old.	Rs. 3 lacs
3.	For the remaining vehicles older than 10 years /Equipments /Excavators which are otherwise legally permissible to be operated and not covered by Serial 1 and 2.	Rs. 2 lacs

- c. Sub-rule No. 106 of State Mining Rule 2012 read with U/s 22 of MMDR Act 1957 states that "No court shall take cognizance of any offence punishable under these rules except upon a

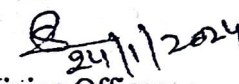
complaint in writing made by the Director or any other officer authorized by him to the Police in this behalf within three months of the date on which said offence is alleged to have been committed".

- d. The vehicle owner/driver may file an appeal before the Director, Mines & Geology Department, Haryana against seizer order under Rule 109 (1) of the State Mining Rules-2012.
- e. In case, the applicable fine amount not deposited by the owner/driver within 30 days from the date of seizing of vehicle, then the offending vehicle may be confiscated under Rule 101(10) of Mining Rules-2012 by the order of competent court or FIR may be registered against the driver/owner of offending vehicle or both.

Special Note:- Excess mineral

Gross Weight	70515 MT
Tare Weight	16.7
Net Weight	28.43
Mineral Weight (as per e-Rawanna)	28.43 MT
Excess mineral quantity	25.4 - MT
e-Rawanna No.	SPV 1071153528
Weight Slip No. & Date	019366-24-1-2024

Memo No. SP2 - No - 3
 Dated: 24-1-2024


 24/1/2024
 For Mining Officer,
 Mines & Geology Department,
 Nuh

Mobile No. :- _____
 Endst No.: _____

Dated _____

ecumol

jeval
 SP2
 24/01/24

1. A copy of Seizer Order along with the Vehicle / Equipment is handed over to the SHO/Incharge, Police Station/Post Ferozpur Zhirka for safe custody of the Vehicle / Equipment.
2. A copy of the same is served/handed over to the driver/owner of the said vehicle/vehicles as Notice for depositing penalty, royalty, price of mineral & environment compensation in Govt. Treasury within 30 days from the date of seizure in compliance of Hon'ble NGT New Delhi Order dated 23.04.2019 & 19.02.2020 and State Mining Rule 2012. After expiry of one month action as per rule may be taken against him.

निष्:-

राज्य प्रखरन सुरा नुंई से सि सिजाय 179/MAP, Mining Officer,
 H.C 181/NUH H.C सिजाय 422/RWR EHC पीरज, EHC-मुपेज Mines & Geology Department,
 द्वारा उफ्त एरिका की पकडा और मोटा करारा ली उमर किला से 25.4-MT Nuh
 EXCESS / साफा भाला मरा दुयो प्रो सीज मने काफल सिजाय की Page 2 of 2
 सुचना की सिजाय द्वारा उफ्त वाहन की 3-30-PM पर भाना
 परिशर में सीज कर दिना काला पनी व किला सीवा सल्लान है।



कार्यालय खान एवं भूविज्ञान विभाग, गुरुग्राम/नूह
Office of Mines & Geology Department, Gurugram/Nuh



सेवा में

खनि अभियन्ता,
खान एवम भूविज्ञान विभाग,
भरतपुर राजस्थान ।

यादि क्रमांक 1559

दिनांक 20.01.2025

विषय :-

Original Application No. 248/2024 in case titled as News Item titled "Six Vehicles used in illegal sand mining seized in Haryana's Nuh, appearing in the Hindustan Times dated 10.02.2024".

आपको सूचित किया जाता है कि दिनांक 17.01.2024 को हरियाणा राज्य प्रवर्तन ब्यूरो से श्री करण सिंह पी.एस.आई. , श्री संदीप ए.एस.आई. 5/94 HAP , श्री भारत HC 83 /RWR व श्री विकास HC 422/RWR से सूचना प्राप्त हुई कि डम्पर नम्बर HR 55AK- 2588 जिसमें स्टोन डस्ट (23.50 मिट्रिक टन) भरी हुई थी को रोड साईड चैकिंग के दौरान तावडू में रुकवाया व चालक से वाहन में भरे खनिज का बिल मांगा तो चालक ने कोई बिल नहीं दिखाया। निरीक्षण टीम द्वारा उक्त वाहन का चांदना कम्प्यूटराईजड धर्म कांटा तावडू नूह रोड पर कांटा करवाया तो उक्त वाहन में लगभग 23.50 मिट्रिक टन (वाहन सहित) अवैध खनिज पाया गया । उक्त वाहन को टीम द्वारा थाना सिटी तावडू में लाकर खंडा किया गया व इस कार्यालय को सूचना दी गई । सूचना मिलने पर खनन विभाग से श्री भानुप्रताप सिंह खनन निरीक्षक ने उक्त वाहन को खान एवम खनिज अधिनियम (D&R) 1957 की धारा 21 (4) व राज्य खनन नियम 2012 के उपनियम 102 व माननीय राष्ट्रीय हरित प्राधिकरण नई दिल्ली द्वारा पारित आदेश दिनांक 23.04.2019 व 19.02.2020 (प्रति संलग्न) के अनुसार पृष्ठांकन क्रमांक एस.पी.एल. नम्बर 2 दिनांक 17.01.2024 को सीज करके थाना सिटी तावडू में अमानतन खंडा किया। वाहन मालिक द्वारा पर्यावरण क्षतिपूर्ति राशी, खनिज की कीमत व जुर्माना राशी जमा ना करवाने के कारण खान विभाग नूह द्वारा उक्त वाहन के चालक/मालिक के विरुद्ध थाना हरियाणा राज्य प्रवर्तन ब्यूरो नूह में प्रथम सूचना रिपोर्ट 797/2024 दर्ज करवाई गई थी। उक्त वाहन के विरुद्ध माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली में एक केस लम्बित है तथा माननीय राष्ट्रीय हरित अधिकरण के आदेशानुसार उक्त वाहन द्वारा लाए गए खनिज के अवैध खनन का स्थान चिन्हित करके उस पर पर्यावरण क्षतिपूर्ति राशी निर्धारित की जानी है।

थाना प्रबन्धक हरियाणा राज्य प्रवर्तन ब्यूरो के पत्र क्रमांक 16-5A dt. 20.01.2025 द्वारा प्राप्त रिपोर्ट अनुसार उक्त वाहन का चालक M/s Ishwar Singh Lease No. ME/BPR/Minor /ML/172/2003 Chhapra / Pahari/ Bharatpur से खनिज (स्टोन डस्ट) को राजस्थान से भरकर लाया था जोकि आपके कार्यक्षेत्र के अधीन है । अतः आपसे अनुरोध है कि उक्त लीजधारक के विरुद्ध पर्यावरण क्षतिपूर्ति राशी का आंकलन करके पर्यावरण क्षतिपूर्ति राशी वसूल करने का कष्ट करे ताकि माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली के आदेशों की पालना की जा सके।

०/८
जिला खनन अधिकारी,
खान एवम भूविज्ञान विभाग,
नूह ।



371

कार्यालय खान एवं भूविज्ञान विभाग, गुरुग्राम/नूह
Office of Mines & Geology Department, Gurugram/Nuh



सेवा में

खनि अभियन्ता,
खान एवम भूविज्ञान विभाग,
भरतपुर राजस्थान ।

यादि कमांक 1560

दिनांक 20.01.2025

विषय :-

Original Application No. 248/2024 in case titled as News Item titled "Six Vehicles used in illegal sand mining seized in Haryana's Nuh, appering in the Hindustan Times dated 10.02.2024".

उपरोक्त विषय में आपको सूचित किया जाता है कि दिनांक 08.02.2024 को हरियाणा राज्य प्रर्वतन ब्यूरो से श्री सूरजमल थाना प्रबन्धक , श्री कर्ण पी.एस.आई., श्री विजय एस.आई., श्री संदीप ए.एस.आई, श्री राजीव ए.एस.आई मय स्टाफ द्वारा हाईवा नम्बर RJ 05 GB- 6804 को सोहना नूह रोड नजदीक थाना रोजका मेव से पकडा जिसमें अवैध खनिज (जी.एस.बी. गिट्टी) लगभग 35 मिट्रिक टन भरी हुई थी। निरीक्षण टीम द्वारा उक्त वाहन का कांटा नहीं करवाया गया । उक्त वाहन को निरीक्षण टीम द्वारा थाना रोजका मेव में लाकर खडा किया गया व इस कार्यालय को सूचना दी गई । सूचना मिलने पर इस कार्यालय से श्री धर्मपाल वरिष्ठ खनन रक्षक ने खान एवम खनिज अधिनियम (D&R) 1957 की धारा 21 (4) व राज्य खनन नियम 2012 के उपनियम 102 व माननीय राष्ट्रीय हरित प्राधिकरण नई दिल्ली द्वारा पारित आदेश दिनांक 23.04.2019 व 19.02.2020 के अनुसार पृष्ठांकन कमांक एस.पी.एल. नम्बर 2 दिनांक 08.02.2024 को सीज करके थाना रोजका मेव में अमानतन खडा किया गया । वाहन मालिक द्वारा पर्यावरण क्षतिपूर्ति राशी, खनिज की कीमत व जुर्माना राशी जमा ना करवाने के कारण खान विभाग नूह द्वारा उक्त वाहन के चालक/मालिक के विरुद्ध थाना हरियाणा राज्य प्रर्वतन ब्यूरो नूह में प्रथम सूचना रिपोर्ट 1004/2024 दर्ज करवाई गई थी। उक्त वाहन के विरुद्ध माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली मे एक केस लम्बित है तथा माननीय राष्ट्रीय हरित अधिकरण के आदेशानुसार उक्त वाहन द्वारा लाए गए खनिज के अवैध खनन का स्थान चिन्हित करके उस पर पर्यावरण क्षतिपूर्ति राशी निर्धारित की जानी है।

थाना प्रबन्धक हरियाणा राज्य प्रर्वतन ब्यूरो के पत्र कमांक 16-5A dt. 20.01.2025 द्वारा प्राप्त रिपोर्ट अनुसार उक्त वाहन का चालक M/s Baba Laldass & Company, Pahari Rajasthan कैंशर ईकाई से खनिज (जी.एस.बी. गिट्टी) को राजस्थान से भरकर लाया था जोकि आपके कार्यक्षेत्र के अधीन है । अतः आपसे अनुरोध है कि. उक्त कैंशर ईकाई के विरुद्ध पर्यावरण क्षतिपूर्ति राशी का आंकलन करके पर्यावरण क्षतिपूर्ति राशी वसूल करने का कष्ट करे ताकि माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली के आदेशों की पालना की जा सके।

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जिला खनन अधिकारी,
खान एवम भूविज्ञान विभाग,
नूह ।



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कार्यालय खान एवं भूविज्ञान विभाग, गुरुग्राम/नूह
Office of Mines & Geology Department, Gurugram/Nuh



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सेवा में

खनि अभियन्ता,
खान एवम भूविज्ञान विभाग,
अलवर राजस्थान ।

यादि क्रमांक 1561

दिनांक 20.01.2025

विषय :-

Original Application No. 248/2024 in case titled as News Item titled "Six Vehicles used in illegal sand mining seized in Haryana's Nuh, appearing in the Hindustan Times dated 10.02.2024".

उपरोक्त विषय में आपको सूचित किया जाता है कि दिनांक 08.02.2024 को हरियाणा राज्य प्रर्वतन ब्यूरो से श्री सूरजमल निरीक्षक, श्री करण ए.एस.आई., श्री विजय एस.आई., श्री राजीव ए.एस.आई. श्री संदीप ए.एस.आई व श्री विकास एच.सी. की निरीक्षण टीम ने उक्त हाईवा नम्बर RJ 14GP- 6925 को नजदीक तिरंगा चौक नूह से चैकिंग के दौरान पकडा। उक्त वाहन में अवैध खनिज पत्थर (लगभग 65.69 मिट्रिक टन) भरा हुआ था जिसका चालक ने कोई बिल नही दिखाया। उक्त वाहन का निरीक्षण टीम द्वारा कांटा नही करवाया गया। उक्त वाहन को निरीक्षण टीम द्वारा थाना सिटी नूह में लाकर खडा किया गया व इसकी सूचना इस कार्यालय को दी गई। सूचना मिलने पर उक्त वाहन को इस कार्यालय से श्री धर्मपाल वरिष्ठ खनन रक्षक ने खान एवम खनिज अधिनियम (D&R) 1957 की धारा 21 (4) व राज्य खनन नियम 2012 के उपनियम 102 व माननीय राष्ट्रीय हरित प्राधिकरण नई दिल्ली द्वारा पारित आदेश दिनांक 23.04.2019 व 19.02.2020 के अनुसार पृष्ठांकन क्रमांक एस.पी.एल. नम्बर 1 दिनांक 08.02.2024 को सीज करके थाना सिटी नूह में अमानतन खडा किया गया। वाहन मालिक द्वारा पर्यावरण क्षतिपूर्ति राशी, खनिज की कीमत व जुर्माना राशी जमा ना करवाने के कारण खान विभाग नूह द्वारा उक्त वाहन के चालक/मालिक के विरुद्ध थाना हरियाणा राज्य प्रर्वतन ब्यूरो नूह में प्रथम सूचना रिपोर्ट 1097/2024 दर्ज करवाई गई थी। उक्त वाहन के विरुद्ध माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली मे एक केस लम्बित है तथा माननीय राष्ट्रीय हरित अधिकरण के आदेशानुसार उक्त वाहन द्वारा लाए गए खनिज के अवैध खनन का स्थान चिन्हित करके उस पर पर्यावरण क्षतिपूर्ति राशी निर्धारित की जानी है।

थाना प्रबन्धक हरियाणा राज्य प्रर्वतन ब्यूरो के पत्र क्रमांक 16-5A dt. 20.01.2025 द्वारा प्राप्त रिपोर्ट अनुसार उक्त वाहन का चालक M/s KS Infrastructure Pvt. Ltd. Lease No. ME/ALW/Minor/ML/407/2002 Odela / Ramgarh/ Alwar से खनिज (पत्थर) को राजस्थान से भरकर लाया था जोकि आपके कार्यक्षेत्र के अधीन है। अतः आपसे अनुरोध है कि उक्त लीजधारक के विरुद्ध पर्यावरण क्षतिपूर्ति राशी का आंकलन करके पर्यावरण क्षतिपूर्ति राशी वसूल करने का कष्ट करे ताकि माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली के आदेशों की पालना की जा सके।

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जिला खनन अधिकारी,
खान एवम भूविज्ञान विभाग,
नूह ।



सेवा में

खनि अभियन्ता,
खान एवम भूविज्ञान विभाग,
अलवर राजस्थान ।

यादि क्रमांक 1552

दिनांक 17-01-2025

विषय :- **Original Application No. 248/2024 in case titled as News Item titled "Six Vehicles used in illegal sand mining seized in Haryana's Nuh, appearing in the Hindustan Times dated 10.02.2024".**

उपरोक्त विषय में आपको सूचित किया जाता है कि दिनांक 24.01.2024 को हरियाणा राज्य प्रर्वतन ब्यूरो से श्री विजय एस.आई. 179/HAP, श्री राकेश HC 181/ Nuh, श्री विकास HC 422/RWR, श्री धीरज EHC व श्री भूपेन्द्र EHC द्वारा हाईवा नम्बर RJ 40 GA- 6164 को गांव रावली में, पकड़ा जिसमें पत्थर (लगभग 54 मिट्रिक टन) भरा हुआ था। उक्त वाहन का चालक वाहन को मौका पर छोड़कर भाग गया। उक्त वाहन के पास ई-रवन्ना नम्बर SPVV1071153528 दिनांक 24.01.2024 (प्रति संलग्न) को खनिज पत्थर लगभग 28.43 मिट्रिक टन के लिए जारी किया गया था। निरीक्षण टीम द्वारा उपरोक्त वाहन का खण्डेलवाल धर्म कांटा फिरोजपुर झिरका पर कांटा करवाया गया (प्रति संलग्न) जिसके अनुसार उक्त वाहन में खनिज की कुल मात्रा 54 मिट्रिक टन पाई गई। उक्त वाहन में उपरोक्त ई-रवन्ना में दर्शाई गई खनिज की कुल मात्रा से 25.38 मिट्रिक टन अधिक अवैध खनिज पाया गया। उक्त वाहन को निरीक्षण टीम द्वारा थाना फिरोजपुर झिरका में लाकर खड़ा किया गया व इस कार्यालय को सूचना दी गई। सूचना मिलने पर इस कार्यालय से श्री शाहआलमदीन वरिष्ठ खनन रक्षक ने खान एवम खनिज अधिनियम (D&R) 1957 की धारा 21 (4) व राज्य खनन नियम 2012 के उपनियम 102 व माननीय राष्ट्रीय हरित प्राधिकरण नई दिल्ली द्वारा पारित आदेश दिनांक 23.04.2019 व 19.02.2020 के अनुसार पृष्ठांकन क्रमांक एस.पी.एल. नम्बर 3 दिनांक 24.01.2024 को सीज करके थाना फिरोजपुर झिरका में अमानतन खड़ा किया गया। वाहन मालिक द्वारा पर्यावरण क्षतिपूर्ति राशी, खनिज की कीमत व जुर्माना राशी जमा ना करवाने के कारण खान विभाग नूह द्वारा उक्त वाहन के चालक/मालिक के विरुद्ध थाना हरियाणा राज्य प्रर्वतन ब्यूरो नूह में प्रथम सूचना रिपोर्ट 794/2024 दर्ज करवाई गई थी। उक्त वाहन के विरुद्ध माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली में एक केस लम्बित है तथा माननीय राष्ट्रीय हरित अधिकरण के आदेशानुसार उक्त वाहन द्वारा लाए गए खनिज के अवैध खनन का स्थान चिन्हित करके उस पर पर्यावरण क्षतिपूर्ति राशी निर्धारित की जानी है।

उपरोक्त ई-रवन्ना के अनुसार उक्त वाहन का चालक M/s Divine Mines & Minerals Lease No. ME/ALW/Minor/ML/58/2006 Naharpur Khurd/ Ramgarh/ Alwar से खनिज (पत्थर) को राजस्थान से भरकर लाया था जोकि आपके कार्यक्षेत्र के अधीन है। अतः आपसे अनुरोध है कि उक्त लीजधारक के विरुद्ध पर्यावरण क्षतिपूर्ति राशी का आंकलन करके पर्यावरण क्षतिपूर्ति राशी वसूल करने का कष्ट करे ताकि माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली के आदेशों की पालना की जा सके।

o/c *B Singh*
जिला खनन अधिकारी,
खान एवम भूविज्ञान विभाग,
नूह ।